

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 347/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

Name of the Company: Narendrabhai Vasoya
(Walls Realities Pvt Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	RAVINDRA KUMAR RAWAL	PCS	Petitioner	
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2.

ORDER

PCS Mr. Ravindra Kumar Rawat is present for the Petitioner.

The proof of service is filed.

The representation of the ROC as well as Income Tax Department is received stating inter alia that the Income Tax Department has no objection on restoration of the above said company subject to any matter/demand in relation to company for passed period and for future raised by Income Tax Department, the company and its directors are liable to pay the same.

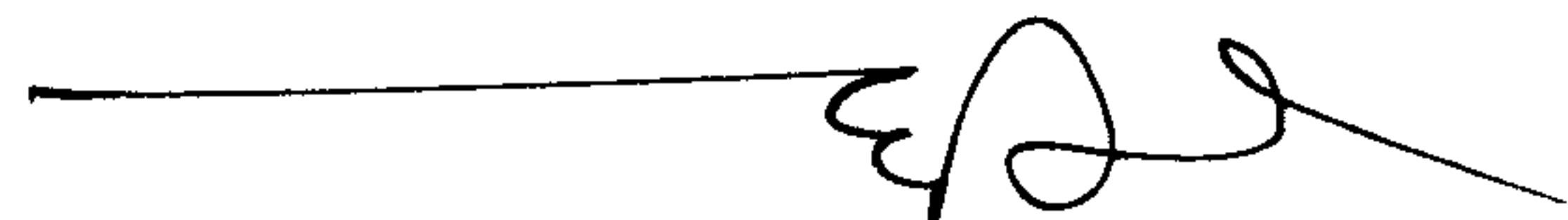
Heard the arguments of learned Counsel.

The order is reserved.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 29th day of August, 2018



**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**